

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Dated: This the 17<sup>th</sup> day of OCTOBER 2006.

Original Application No. 1112 of 2006.

Hon'ble Dr. G.C. Srivastava, Vice-Chairman  
Hon'ble Mr. A.K. Bhatnagar, Member-J

B.D. Rastogi, s/o Sri B.L. Rastogi,  
R/o 317/322, Memoran Behind Balan Police Chowki,  
Bareilly City.

. . . . . Applicant

By Adv: Sri R.C. Pathak.

V E R S U S

1. Union of India through the General Manager (P),  
N.E. Railway, Headquarters,  
GORAKHPUR.
2. The Divisional Railway Manager,  
D.R.M. N.E. Railway, Izatnagar,  
BAREILLY.
3. Senior Divisional Personnel Officer  
(Personnel), D.R.M. Office, N.E. Railway,  
Izatnagar,  
BAREILLY.
4. Senior Section Engineer,  
Loco/Diesel Shed, N.E. Railway, Bareilly Cantt.  
BAREILLY.

. . . . . Respondents

By Adv: Sri P.N. Rai.

O R D E R

By Hon'ble Dr. G.C. Srivastava, VC

This OA has been filed challenging that the order passed by the respondents on 27.10.2005/09.11.2005 ~~was~~ not fully confirming to this Tribunal's order passed on 13.01.2005 in OA No. 162 of 2002.

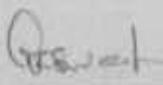


2. Learned counsel for the applicant submitted that his pay fixation done on 01.01.1996 in the revised pay scale of V Pay Commission has not been done properly.

3. Learned counsel for the applicant has submitted that the applicant has filed a representation (Annexure A6) on 20.02.2006 followed by reminder dated 16.06.2006 (Annexure A7) but he has not received any reply. He also stated that the applicant will be satisfied, if the authorities are directed to decide his representation within <sup>fixed</sup> time frame through a detailed and speaking order. Accepting this prayer, we direct the respondents to decide the representation of the applicant regarding pay fixation in the revised pay scale of V Pay Commission w.e.f. 01.01.1996 in accordance with the guidelines issued on the subject within a period of two months from the date of receipt of copy of this order, by a detailed and speaking order and communicate the same to the applicant and take follow up action within this period. With this direction the OA is disposed of. No cost.

4. It is noted that we are not expressing our view on the merit of the case.

Member (J)

  
Vice-Chairman

/pc/